



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1664/2021  
M.A. No. 2142/2021**

**This the 27<sup>th</sup> day of August, 2021**

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Parul Bhardwaj,  
D/o Shri Surender Kumar Bhardwaj  
Aged 32 years, R/o-98, DDA Flats  
Gulmohar Enclave, Andrewsganj S.O  
South Delhi, Delhi-110049

Presently working as:  
Research Investigator, Group C  
National Commission for Backward Classes  
New Delhi

...Applicant

(By Advocate: Sh. C. M. Jha)

**VERSUS**

1. Union of India  
Through the Secretary  
Department of Social Justice and Empowerment  
Ministry of Social Justice and Empowerment  
New Delhi

2. National Commission for Backward Classes  
Govt. of India  
Trikoot-1, Bhikaji Cama Palace,  
New Delhi- 110066

...Respondents

(By Advocate: Sh. J. P. Tiwari)

## ORDER (Oral)



**Hon'ble Mr. R.N. Singh, Member (J):**

Learned counsel for the applicant argues that the applicant is working under the respondents and his contractual employment has been extended vide order dated 21.05.2021. In the meantime, the respondents have issued an advertisement (Annexure A-2) and the applicant is having bonafide apprehension that even before the regular appointment, the applicant's services may be disengaged by another set of contractual employees.

2. The applicant has prayed for the following reliefs in the present OA:-

*“- To extend the service of the applicant for at least one year*  
*- To regularize and provide job security to applicant till the age of retirement.*  
*- To consider the claim of the Applicant.*  
*- Not to terminate/replace the Applicant through another set of contractual employee till regular appointment.*  
*- Pass any other or further order which this Hon'ble Tribunal may sympathetically deem fit and proper in this corona virus pandemic situation according to the facts and circumstances of the case.”*

3. Learned counsel for the applicant argues that for redressal of his grievances, the applicant has preferred a representation dated 07.06.2021 (Annexure A-5) and the same is still lying pending consideration of the respondents.

4. Issue notice. Mr. J. P. Tiwari, learned counsel for the respondents who appears on advance service, accepts notice.



5. Learned counsel for the applicant submits that the applicant shall be satisfied if the present OA is disposed of at this very stage with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same in a time bound manner with protection to the applicant that his services shall not be replaced by another set of contractual employees. To such request of the learned counsel for the applicant, there is no objection from the learned counsel appearing for the respondents.

6. In the facts and circumstances, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and preferably within eight weeks from the date of receipt of a copy of this order. It is further ordered that the applicant shall not be replaced by another set of contractual/daily wage employees till disposal of his representation.

7. OA is disposed of in the aforesaid terms. No costs.

Pending MA also stands disposed of accordingly.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**